

Professional Education Institutions

3094. SHRI BIJOY HANDIQUÉ:
SHRI A. GANESHAMURTHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any permission is necessary from All India Council for Technical Education for conducting the courses of MCA, MBA, B. Pharm, M. Pharm and Hotel Management;

(b) if so, the details thereof;

(c) whether lack of coordination between the statutory bodies like the AICTE has put the progress of professional education on hold;

(d) if so, whether Universities have complained of erosion of their autonomy with special reference to the various Universities professional Institutions under threat of derecognition; and

(e) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) Yes, Sir. Permission is necessary from All India Council for Technical Education (AICTE) for conducting the course of MCA, MBA, B. Pharm, M. Pharm and Hotel Management as per the provisions of the AICTE Act, 1987.

(c) to (e) There is no lack of co-ordination between the Statutory Bodies like the AICTE or any erosion of autonomy to any Universities in respect of professional Technical Institutions.

Yellow Line on the Roads

3095. SHRI TASLIMUDDIN:
SHRI AJAY CHAKRABORTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court/High Court have given instructions to the Government to draw yellow line on the roads of Delhi for the movement of heavy traffic;

(b) the total amount spent to draw such yellow lines;

(c) whether the law against drink driving is not being enforced in Delhi effectively; and

(d) if so, the steps taken by the Government to watch the law is enforced effectively in the capital?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) New Delhi Municipal Council and Municipal Corporation of Delhi incurred an expenditure of Rs. 55.35 lakhs during 1997-98 in connection with drawing yellow lines on the roads.

(c) and (d) Delhi Traffic Police is somewhat handicapped at present in rigorous enforcement of laws against drunken driving because of non-availability of indigenously developed and Government approved Breath Analysers. It is only recently that an indigenus manufacturer commenced manufacture of this equipment and Delhi Police plan to procure Breath Analysers during the next financial year for their use after this newly developed product is as required under the Motor Vehicles Act, 1988 approved by the Central Government.

Complaints against Delhi Police Personnel

3096. SHRI RAMA CHANDRA MALLICK:
SHRI AMAN KUMAR NAGRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of complaints received against the Delhi Police personnel involved in criminal cases during each of the last three years;

(b) the number of complaints on which action has been taken;

(c) the number of complaints lying pending/rejected;

(d) the number of Delhi Police officials arrested for their involvement in the criminal cases during the said period;

(e) the action taken against those officials; and

(f) the steps taken to ensure strict discipline among the law enforcing agencies?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The details of criminal cases registered against Delhi Police Personnel during the last three years are given in the Statement at Statement-I. The present position of these cases is indicated in Statement-II.

(d) The requisite information is given as under:

Year	Number of Police personnel arrested
1996	208
1997	178
1998	158

(e) and (f) The action taken against the delinquent officials includes registration of criminal cases; initiation of disciplinary proceedings and imposition of appropriate penalty; and other administrative measures like suspension, etc. These measures serve as a deterrent against indiscipline in the Force.

Statement-I

Criminal Cases Registered against Delhi Police Personnel During the Last Three Years

Nature of Crime	1996	1997	1998
Murder/attempt to murder	21	8	20
Extortion/Robbery	9	10	8
Kidnapping	4	3	3
Rape/Molestation	6	9	4
Cheating/theft	14	8	10
Hurt	32	25	24
Corruption	28	21	20
Miscellaneous	59	54	47
Total	173	138	136

Statement-II

Present Status of Criminal Cases Registered During the Last Three Years against Delhi Police Personnel

Year	Number of cases	Cases pending Investigation	Cases pending trial	Cases decided
1996	173	66	93	14
1997	138	95	40	3
1998	136	99	35	2

Recruitment Drive in Colleges

3097. SHRI V.V. RAGHAVAN:
SHRIMATI GEETA MUKHERJEE:
SHRI RAM VILAS PASWAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to launch special recruitment drive for the candidates of Scheduled Castes/ Scheduled Tribes and Backward Classes at educational and non-educational level in the Universities and Colleges to clear the backlog;

(b) if so, the details thereof; and

(c) if not, the time by which the proposal is likely to be implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) University Grants Commission has informed that the Commission at its meeting held on July 31, 1996 reviewed the status of implementation of Reservation Policy for SCs/STs in Central and Deemed Universities and, inter-alia, decided that special recruitment drive may be launched to fill up the teaching and non-teaching reserved positions and the UGC may be intimated about the steps taken by the University. A copy of advertisement, appearing in the various newspapers, should be sent to the UGC. The posts falling vacant